

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **TOPAKI MEDIA PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Topaki Media Private Limited
2.	Date of incorporation of corporate debtor	26-Aug-1994
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (RoC), Maharashtra
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109MH1994PTC187857
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office as per NCLT Order 171-C, Floor-17, Plot- 224, C- Wing, Mittal Court, Jammalal Bajaj Marg, Nariman Point, Mumbai - 400021 Principal Office: Row House No 5, Behind Akshay Dental Hospital, Peer Bazaar Dargah Road, Pratap Nagar, Aurangabad – 431005
6.	Insolvency commencement date in respect of corporate debtor	10-Aug-2023. Order issued & intimated on 14-Aug-2023
7.	Estimated date of closure of insolvency resolution process	06-Feb-2024 (180 days from Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shyamsunder Purshottamlal Dhanuka IBBI/IPA-002/IP-N01104/2021-2022/13641
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A-301, Krishna Tower, Atmaram Sawant Marg, Kandivali East, Mumbai – 400 001 sdhanuka@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A-301, Krishna Tower, Atmaram Sawant Marg, Kandivali East, Mumbai – 400 001 cirptopaki@gmail.com
11.	Last date for submission of claims	31-Aug-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Topaki Media Private Limited** on **10-Aug-2023**.

The creditors of **Topaki Media Private Limited**, are hereby called upon to submit their claims with proof on or before 31-Aug-2023 [falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [**Not Applicable**] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Shyamsunder Purshottamlal Dhanuka
Interim Resolution Professional for
Topaki Media Private Limited

Date : **14-Aug-2023**

Place : **Mumbai**

Regn No. IBBI/IPA-002/IP-N01104/2021-2022/13641

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